Using the configuration of the second solution of the beautiful and

BOY for the total great that a contacting the second

the modesse by the

But the making the control of the main

राज्य<mark>ाकेष्टरः । १ ५४७ मध्यः जनसः । १५५ । १५</mark>१ ५

well could be the class igner in

网络拉拉克 医二氏性

THE LABOUR WELFARE FUND LAWS (AMENDMENT) ACT, 1987

1992 a Brown and government of the best born

787 - 1 16 1 19 1 19 No. 15 of 1987 - 19 120 120 120

allowards and a superior and agree of the

[22nd May, 1987.]

Partition of while to

and committee the sollowing by services An Act further to amend the Mica Mines Labour Welfare Fund Act, 1946, the Limestone and Dolomite Mines Labour Welfare Fund Act, 1972, the Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare Fund Act, 1976 and the Beedi Workers Welfare Fund Act, 1976.

BEAt enacted by Parliament in the Thirty-eighth Year of the Republic Goof India as follows:— the first of the safe policy of the safe of the safe.

### was numbered surveyed to the control of the control

# amil edi tol ni do mod Preliminary diwerell melik met senti

Short title.

Burne T

, j#

135

103

196

. : <u>S</u>#13:-

1.76

April Prob

a militar trup secretaring graphed 1. This Act may be called the Labour Welfare Fund Laws (Amendment) Act, 1987.

## nie gridt is indirection of the CHAPTER H. That add along instance

errespondence and the second of the AMENDMENT TO THE MICA MINES LABOUR WELFARE FUND ACT, 1946

Amend. ment of section 3.

1937 - 196

5 20

of the Mica Mines Labour Welfare Fund Act, 1946, in sub-section (2), in clause (a), after sub-clause (v), the following subclause shall be inserted, namely:— State Andered good and page of

"(vi) the provision of family welfare, including family planning education and services;". States a liferage in

### resid office of a solory best CHAPTER-III- and but the second

the profession of the base or and AMENDMENT TO THE LIMESTONE AND DOLOMITE MINES LABOUR WELFARE iseds to A A A FUND ACT, 1972

Amend. ment of section 5.

3. In section 5 of the Limestone and Dolomite Mines Labour Welfare Fund Act, 1972, in sub-section (2), in clause (a), in sub-clause (21), the word "and" occurring at the end shall be omitted and after subclause (iv), the following sub-clause shall be inserted, namely:—

'(v) the provision of family welfare, including family planning education and services;".

180

22 of 1946.

Ster in a

Head bas

**的家在一种新兴** 

TOA SHA 4881 15 VE

Ber Oak

62 of 1972

normalant, with 600

Labour Welfare Fund Laws (Amendment)

with the sure of that the dear of the sure we

od their mitrosidus gurs CHAPTER IV)

AMENDMENT TO THE IRON ORE MINES, MANGANESE ORE MINES AND CHROME

61 of 1976.

4. In section 4 of the Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare Fund Act, 1976, in clause (a), after sub-clause (v), the following sub-clause shall be inserted, namely:—

Amendment of section 4.

"(vi) the provision of family welfare, including family planning education and services;".

#### CHAPTER V

AMENDMENT TO THE BEEDI WORKERS WELFARE FUND ACT, 1976

62 of 1976.

CR SCOOL C

5. In section 4 of the Beedi Workers Welfare Fund Act, 1976 (hereafter in this Chapter referred to as the Beedi Fund Act), in sub-section (1),—

Amendment of section 4.

- (i) in clause (a), after sub-clause (iv), the following sub-clause shall be inserted, namely:—
  - "(iva) the provision of family welfare, including family planning education and services;".
  - (ii) in clause (c),—
  - (a) for the words "or a local authority or to an employer", the words "or to a local authority or to an agency which satisfies the prescribed criteria (hereinafter referred to as the agency) or to an employer" shall be substituted;
  - (b) for the words "local authority", the words "local authority, agency" shall be substituted.
- 6. In section 11 of the Beedi Fund Act, after the words "or a local authority", the words "or the agency" shall be inserted.

Amendment of section 11.

7. In section 12 of the Beedi Fund Act,—

Amendment of section 12.

- (i) in sub-section (2),—
- (a) in clause (i), after the words "or a local authority", the words "or the agency" shall be inserted;
- (b) after clause (j), the following clause shall be inserted, namely:—
  - "(ja) the form in which an identity card is to be issued by an employer to a person engaged in a beedi establishment;";

Wester

- (3), there following sub-section shall be (ii) for sub-section substituted, namely:— SALA SELLES STOLL LOWE SEC OF COLLARS WAS ALARED
  - "(3) In making any mule under sub-section (2), the Central Government may direct that a breach of-
  - (a) any rule made under clause (i) or clause (j) thereof, shall be punishable with fine which may extend to five hundred rupees;
    - (b) any rule made under clause (ja) thereof, shall be punishable with fine which may extend to two thousand rupees.".

1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1) 1 (1)

医扁桃状的 化二甲酚 经公司 医二氏

Committee of the second second

Burgar Burgar Burgar

en la prima de la companya della companya della companya de la companya della com

Server Statement for the

P. M. LOVE BY BURNEY BURNEY BURNEY BURNEY BURNEY BURNEY BURNEY

HAT WE I REPORT TO THE MET HE WAS A STATE OF THE STATE OF

CONTRACTOR OF THE PARTY OF THE

came due provided to by our or the con-

William Spreading Control

Togetherm to the town of the book of

a Maller Foods, a so w ក្រោ**នទ្**រាស់ សាសាសាសាសាសាសាសាសាសា

Simple in participation of the second of the The State of the S 14 W 15 18

lo mere ST noitose

Companies and the second section of the second

behalf edjilar on dilag wede i ee ee e

season of cited to be effected to the cited

destitate there is not bear a line to